

(c) and (d) As per the sub-section (2) of section 112 of the Motor Vehicles Act, 1988, the State Government or any authority authorised in this behalf by the State Government may, if satisfied that it is necessary to restrict the speed of motor vehicles in the interest of public safety or convenience or because of the nature of any road or bridge, by notification in the Official Gazette, and by causing appropriate traffic signs to be placed or erected under section 116 at suitable places, fix such maximum speed limits or minimum speed limits as it thinks fit for motor vehicles or any specified class or description of motor vehicles or for motor vehicles to which a trailer is attached, either generally or in a particular area or on a particular road or roads.

Driver training institute and Vehicle Inspection and Certification centre

†584. SHRI AMAR SHANKAR SABLE: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government has implemented any scheme to open Model Driving Training Institute and Vehicle Inspection and Certification centre in various States;

(b) if so, the amount provided to various States including Maharashtra during the last three years for this purpose; and

(c) the purposes for which above amount has been used, and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH MANDAVIYA): (a) Yes Sir, Inspection and Certification (I & C) Centres and Institute of Driver Training and Research (IDTR) are two schemes being implemented by the Ministry of Road Transport and Highways.

(b) and (c) The Government is implementing the Scheme for setting up of Inspection and Certification Centres and setting up of Institute of Driver Training and Research. Funds are provided to the States/UTs for setting up such centre. So far, the Ministry has sanctioned 19 Inspection and Certification Centre for setting up one each in 19 States/UTs. Also 29 Model Driving Training Institute (IDTR) have been sanctioned in the country. The amount as provided to various States/Executing Agency is given in the Statement (*See* below). In last 3 years 10 I&C Centres have been sanctioned in various States. Also 8 IDTRs have been sanctioned in last 3 years. The list of such centres and amount is given in the above Statement.

† Original notice of the question was received in Hindi.

Statement*A. Fund released under the scheme for setting up of inspection and certification centres*

Sl. No.	Name of the State/location	Total sanction Amount (₹ in lakhs)	Fund released so far (₹ in lakh)
1.	Kolkata, West Bengal	1440	106.00
2.	Cuttak, Odhisha	1440	108.00
3.	Raipur, Chhattisgarh	1440	50.00
4.	Eddappal, Kerala	1575	110.00
5.	Punjab	1440	110.00
6.	Jammu and Kashmir	1440	50.00
7.	Nagaland	1440	300.00
8.	Puducherry	1575 (1440)	150.00
9.	South Himen, Mizoram	1550 (1440)	110.00
10.	Sarmasa, Ranipool, Gangtok, Sikkim	1440	110.00

B. Fund released under the scheme for setting up of institute of driver training and research

Sl. No.	Name of the State	Central assistance/Date of sanction/ completion period (₹ in crore)	Amount released (₹ in lakh)
1.	Andhra Pradesh	16.345 19.02.2016	150.00
2.	Chhattisgarh	17.00 04.08.2015	150.00
3.	Telangana	16.48 28.12.2015	150.00
4.	Maharashtra Latur	16.9462	1150.00
5.	Manipur	13.00 (approx)	120.00
6.	Jammu and Kashmir	17.00	150.00
7.	Jharkhand	18.56	150.00
8.	Sikkim	18.55	150.00